

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.3789 OF 2016  
(Arising out of SLP (C) No. 5502/2014)

PAWAN KUMAR AGGARWAL

APPELLANT

VERSUS

STATE OF PUNJAB & ORS.

RESPONDENTS

J U D G M E N T

KURIAN, J.

1. Leave granted.

2. It is not in dispute that though an award was passed in respect of the land belonging to the appellant, the appellant has not been dispossessed and hence the appellant is entitled for the protection under Section 24(2) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. In fact, we find that in respect of the same very acquisition Notification in a situation where the possession is still retained by the owner, this Court by

Judgment dated 22.01.2015 in C.A.No.7424 of 2013 titled Karnail Kaur & Ors. Vs. State of Punjab & Ors. reported in 2015 (3) SCC 206 has quashed the Notification, therefore, this appeal is allowed. Proceedings for acquisition in respect of the land belonging to the appellant covered by this appeal stand quashed.

.....J.  
[KURIAN JOSEPH]

.....J.  
[ROHINTON FALI NARIMAN]

NEW DELHI;  
APRIL 11, 2016

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5502/2014  
(Arising out of impugned final judgment and order dated 19/04/2011  
in CWP No. 40/2004 passed by the High Court of Punjab & Haryana at  
Chandigarh)

PAWAN KUMAR AGGARWAL

Petitioner(s)

VERSUS

STATE OF PUNJAB &amp; ORS

Respondent(s)

(with appln for c/delay in filing SLP and appln. U/S 24(2) of Right  
to Fair Compensation and interim relief and office report)

WITH

SLP(C) No. 24365/2014

(With appln.(s) for exemption from filing O.T. and appln.(s) for  
permission to file additional documents and appln.(s) for  
directions and Interim Relief and Office Report)

Date : 11/04/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Vibhuti Sushant Gupta, Adv.  
Mr. Mohit Jaggi, Adv.  
Dr. Kailash Chand, Adv.

Mr. Manoj Swarup, Adv.  
Mr. Akshat Goel, Adv.  
Mr. Dushyant Tiwari, Adv.

For Respondent(s) Mr. Sanchar Anand, AAG  
Mr. Apoorv Singhal, Adv.  
Mr. Anant K.Vatsya, Adv.  
Mr. Devendra Singh, Adv.

Ms. C. K. Sucharita, Adv.

UPON hearing the counsel the Court made the following

O R D E R

C.A. No.3789 of 2016 @ SLP (C) No. 5502/2014

Delay condoned.

Leave granted.

The appeal is allowed in terms of signed  
non-reportable judgment.

SLP ( C) No. 24365/2014

The petitioner has prayed for short time to file rejoinder affidavit.

In view of the above, post after two weeks.

(Rajni Mukhi)  
SR. P.A.

(Renu Diwan)  
COURT MASTER

(Signed non-reportable judgment is placed on the file)